

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:177

ANSWERED ON:26.03.2012

COMPENSATION TO MINE ACCIDENTS VICTIMS

Dhotre Shri Sanjay Shamrao;Mandal Shri Mangani Lal

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of mine workers killed/seriously injured in the mine accidents during the last three years, State-wise;
- (b) the broad reasons for such accidents; and
- (c) the compensation/relief provided to the workers injured and next of kin/families of the workers killed?

Answer

MINISTER OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a)to(c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 177 FOR ANSWER ON 26.03.2012 REGARDING COMPENSATION TO MINE ACCIDENTS VICTIMS ASKED BY SHRI SANJAY DHOTRE AND SHRI MANGANI LAL MANDAL.

(a): The details of mine workers killed/seriously injured in the mine accidents during the last three years, State-wise is given at Annexure-I (Coal) and Annexure-II (Non-Coal).

(b): The broad reasons for such accidents are as follows:-

- i) Roof and Side fall;
- ii) Wheel and Trackless Transport vehicles;
- iii) Explosives and Blasting
- iv) Failure of Bench and Dump;
- v) Fall of Persons and fall of Objects.

(c): The details of compensation paid to families of the victims are not centrally maintained. The compensation is paid by the respective mine management based on the amount determined by the Compensation Commissioner under the Employees' Compensation Act, 1923.